

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No.102 of 2019

IN THE MATTER OF:

Spectrum Power Generation Ltd. & Ors.

.....Appellant

Vs.

M. Kishan Rao & Ors.

.....Respondents

Present :

**For Respondents: Mr. Siddhartha Barua, Advocate for Respondent
Nos. 14,15, 16**

With

Company Appeal (AT) No.137 of 2019

IN THE MATTER OF:

M. Kishan Rao & Ors.

.....Appellant

Vs.

Spectrum Power Generation Ltd. & Ors.

.....Respondents

Present :

**For Respondents: Mr. Siddhartha Barua, Advocate for Respondent
Nos. 5,6 and 7**

...contd.

O R D E R

29.08.2019 - Notice on number of Respondents in both the appeal(s) returned unserved. Some of them are residing in National Capital Regional and some of them in Hyderabad and Mumbai.

In Company Appeal (AT) No.102 of 2019, one of the Respondent unserved who is residing at Mumbai.

In the facts and circumstances, we allow the Appellant(s) in both the appeal(s) to make publication in the newspapers for knowledge of unserved Respondents.

In these circumstances, we direct the Appellant(s) – ‘Spectrum Power Generation Ltd. & Ors.’ to make publication one in English Newspaper – “Times of India, NCR Edition”, one in regional language in “Hindustan’, NCR Region”; one English Newspaper “Times of India, Hyderabad Edition”, One Telugu (Newspaper), Hyderabad edition”; one English Newspaper “Times of India’, Mumbai Edition and one “Marathi newspaper, ‘Loksatta’ Mumbai edition”.

Appellant – **‘M. Kishan Rao & Ors.’** will take publication in Newspaper in regard to unserved Respondent. One English – ‘Times of India’ in NCR Regional and another “Telugu Newspaper, Hyderabad edition”.

....contd.

Both the parties will intimate in the publication that 26th November, 2019 at 10.30 A.M. is the next date fixed for hearing at the point of admission of the appeals.

A draft publication be placed for approval by the Registrar, NCLAT, New Delhi by 12th September, 2019 and on its approval it should be published by 14th October, 2019, by the Appellants at their own costs.

In the meantime, the Respondents who have already appeared may file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Post both the appeal(s) for 'Orders' on **26th November, 2019 at 10.30 A.M.** before the Appropriate Bench.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

Company Appeal (AT) No.102 of 2019
Company Appeal (AT) No.137 of 2019